

M. No.24/15

New No.95305/16

01.10.2020

Gulshan Rai Vs. S.N. Verma

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: None.

Record is perused.

As per report of the Ahlmad/Asstt. Ahlmad/Civil Nazir, file of this case has not been received back from the Ld. Appellate Court.

No effective orders can be passed without having the file.

Matter is adjourned to 10.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
01.10.2020

E. No.23/20

New No.74/20

01.10.2020

Zaiuddin Vs. Devi Chand

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: None.

Record is perused.

An application for withdrawal of the present eviction petition with liberty to file a fresh one is pending for consideration.

On the last date of hearing, Ld. Counsel for the respondent had given no objection for withdrawal of the case, but had objected to granting liberty as sought by the petitioner.

No one is even present on behalf of the petitioner. Matter is adjourned to 14.10.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
01.10.2020

At this stage Mr. Mohd. Khan, Ld. Counsel for the petitioner has appeared.

He is informed of the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
01.10.2020

DR. No.36/20

New No.387/20

01.10.2020

Mahesh Chandra Jain Vs. Anil Kumar

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: Ms. Anuj.R. Yadav, Ld. Counsel for the petitioner.  
None for respondents no. 1, 2 and 5.

Record is perused.

As per the report of the Civil Nazir, report of service of notice of the DR petition upon respondents no. 3, 4 and 8 has not been received back.

As per his report, notice could not be served upon respondent no. 7 since he refused to accept the same.

Notice was previously served upon respondents no. 1, 2 and 5.

At the request of Ld. Counsel for the petitioner, matter is adjourned to 25.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
01.10.2020

E. No.137/14

New No.80417/16

01.10.2020

Anil Jain Anr. Vs. Bhagwanti Chhabra

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: Mr. Arvind Kumar Goel, Ld. Counsel for the petitioner.  
None for the respondent.

At the request of Ld. Counsel for the petitioner, matter is adjourned for petitioner's evidence to 20.10.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
01.10.2020

M. No.30/14

New No.60634/16

01.10.2020

Raju Vs. Kailash Sugoria

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: None.

As no one has appeared, matter is adjourned for arguments on application under Section 151 of Code of Civil Procedure dated 27.03.2014 filed by the petitioner for permission to file correct site plan to 09.02.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
01.10.2020

DR. No.115/20

New No.985/20

01.10.2020

Sunil Gupta Vs. Sardar Dalip Singh

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondents with the endorsement that the respondents may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail. To come up on 24.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
01.10.2020

DR. No.114/20

New No.986/20

01.10.2020

Ashwani Kumar Sharma & Anr. Vs. Dr. Swarn Lata Gupta

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondents with the endorsement that the respondents may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail. To come up on 27.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
01.10.2020

DR. No.113/20

New No.987/20

01.10.2020

Mohd. Akmal & Ors. Vs. Mohd. Akbar & Ors.

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondents with the endorsement that the respondents may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail. To come up on 01.12.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
01.10.2020

DR. No.112/20

New No.988/20

01.10.2020

Mohd. Akmal & Ors. Vs. Mohd. Akbar & Ors.

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondents with the endorsement that the respondents may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail. To come up on 01.12.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
01.10.2020



DR. No.75/20

New No.2047/20

01.10.2020

S.C. Bhatia Vs. Ram Scientific & Industrial Research Foundation

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: Sh. J.K. Sharma, Ld. Counsel for the petitioner

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondents with the endorsement that the respondents may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail. To come up on 27.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
01.10.2020